C.H.S. Scheme for Members of Parliament

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*1315. Shri Ramkrishan Gupta:
Shri Bhakt Darshan:
Shri Hem Raj:

Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 2016 on the 23rd April, 1959 and state:

(a) the further progress made in the introduction of C.H.S. Scheme for Members of Parliament;

(b) the nature of the scheme as finally decided; and

(c) when the scheme will be introduced?

The Minister of Health (Shri Karmarkar): (a) to (c). A statement giving the information asked for is placed on the Table of the Sabha.

STATEMENT

(a) The question of extending the C.H.S. Scheme to Members of Parliament was recently reviewed by the Ministry of Finance, which took the following decisions:—

(i) The facility for three dispensaries exclusively for the use of the Members of Parliament being excessive, in as much as under the C.H.S. Scheme one dispensary is provided for 2,500 families, only one dispensary should be opened for the Members of Parliament instead of three dispensaries as contemplated earlier.

(ii) The expenditure on this account should appropriately be a charge on the budget of the Parliament and not on the budget of the Ministry of Health.

(b) The suggestions of the Ministry of Finance were considered by the Joint Committee on Salaries and Allowances of Members of Parliament at the meeting held on the 7th September, 1959. The Joint Committee decided that (1) there should be three dispensaries, one each in North Avenue, South Avenue and Constitution House or near about in addition to the First Aid Post in the Parliament House; (2) the three dispensaries may be opened to other Central Government employees also; (3) the contribution from Members of Parliament may be recovered at the same rate as for the Central Government employees on the salary basis; (4) that difference between the cost of the scheme and the contribution from the Members of Parliament should be borne by the Ministry of Health.

(c) The decisions of the Joint Committee are under examination. It is hoped to implement the scheme by the time of the next session of the Parliament.

Shri Ram Krishan Gupta: May I know whether the Ministry of Finance has considered the suggestions of the Joint Committee? If so, what is the final decision of the Ministry of Finance?

Shri Karmarkar: I understand that the representative of the Ministry of Finance was also present at the recent meeting. But this matter will have to be formally processed through with the consent of the Finance Ministry.

Shri Ram Krishan Gupta: My question was this There is some difference between the decision of the Finance Ministry and the view taken by the Joint Committee. In view of this, may I know whether the Ministry of Finance has accepted the view taken by the Joint Committee?

Shri Karmarkar: I understand that at the meeting of the Joint Committee—the latest—the representative of the Ministry of Finance was also present. But, as I said the matter will have to be processed through Finance finally.

श्री भक्त दर्शन : माननीय मन्त्री ने अभी जो जवाब दिया है उससे यह ध्वनि निकलती है कि दो मंत्रालयों के झगड़े के कारण संसद् सदस्यों को परेशानी उठानी पड़ रही है तो मैं जानना चाहता हूं कि यह झगड़ा कब तक रहेगा और कब तक इस बारे में आखिरी फैसला हो जायेगा ?

श्री करमरकर : मन्त्रालयों के बीच में कोई झगड़ा नही हो रहा है और न ही उसकी वजह से इस में देरी हो रही है जैसा कि माननीय सदस्य ने कहा । ज्वाएंट कमेटी के डिसीशंस गवर्नमेंट के विचाराधीन हैं और जल्दी ही स्कीम पर अमल होना शुरू हो जायेगा ।

श्री हेमराज . क्या मैं जान सकता हू कि गवर्नमेंट सर्वेंट्स से इस सी० एच० एस० स्कीम के मातहत क्या कंट्रीब्यूशन लिया जाता है और पार्लियामेंट के मेम्बरो से क्या कंट्रीब्यूशन लेने की तजवीज रक्खी गई है ?

श्री करमरकर : यह तय हो गया है कि जिस परिमाण में सेंट्रल गवर्नमेंट सर्वेंट्स से कंट्रीब्यूशन लिया जाता है उसी परिमाण में पार्लियामेंट मेम्बर्स से भी लिया जाये ।

श्री अ० मु० तारिक जैसे कि स्टेटमेंट में कहा गया है कि अब पार्लियामेंट मेम्बर्स के लिये बजाय तीन डिस्पेंसरीज के सिर्फ एक डिस्पेंसरी होगी तो मै हेल्थ मिनिस्टर साहब से यह जानना चाहता हू कि जब कि पार्लियामेंट के मेम्बर्स मुख्तलिफ जगहो पर रहते है और कुछ जगहें जहा कि उनको बसाया गया है वह सेंट्रल सेक्रेटेरिएट से ३-४ मील के फासले पर हैं तो यह डिस्पेंसरी ऐसी जगह कायम की जाय जो कि सेंट्रल प्लेस पर हो ताकि उन लोगो को भी सहूलियत मिले जो कि मुख्तलिफ जगहो पर रहते है या फिर उन के वास्ते कोई अलहिदा इन्तजाम किया जाय ताकि वह डिस्पेंसरी उनसे बहुत दूर न हो और करीब में हो ?

(جیسے کہ اسٹیٹمنٹ میں کہا گیا ہے کہ اب پارلیامنٹ کے ممبرس کے لئے بجائے تین ڈسپینسریز کے صرف ایک ڈسپینسری ہوگی تو میں ہیلتھ منسٹر صاحب سے یہ جاننا چاہتا ہوں کہ جب کہ پارلیامنٹ کے ممبرس مختلف جگہوں پر رہتے ہیں اور کچھ جگہیں جہاں کہ ان کو بسایا گیا ہے وہ سینٹرل سیکریٹریٹ سے تین چار میل کے فاصلے پر ہیں تو یہ ڈسپینسری ایسی جگہ قائم کی جائے جو کہ سینٹرل پلیس پر ہو تاکہ ان لوگوں کو بھی سہولیت ملے جو کہ مختلف جگہوں پر رہتے ہیں یا پھر ان کے واسطے کوئی علیحدہ انتظام کیا جائے تاکہ وہ ڈسپینسری ان سے بہت دور نہ ہو اور قریب میں ہو۔)

श्री करमरकर . ज्वाएंट कमेटी ने इस के बारे में अपनी राय बताई है और ज्वाएंट कमेटी इसके बारे में सोचने के लिये काबिल थी ।

Shri Thirumala Rao: In view of the fact that this scheme has been pending consideration before Government for several years, will the hon. Minister see that it is expedited at least by the expiry of the life of this Parliament?

Mr. Deputy-Speaker: A good suggestion

Shri Sadhan Gupta: The statement shows that the contribution will be on a salary basis May I know what is the amount of contribution which would be recoverable from Members of Parliament?

Shri Karmarkar: I presume Rs 5 per month.

Shri Tangamani: What is the view of the Government and the Health Ministry about 3 dispensaries as against 1 dispensary alone which would be made available for members of Parliament as suggested by the Finance Ministry?

Shri Karmarkar: The Health Ministry is of the view that has been given now by the Joint Committee